

S. No. 101/98

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

CONTEMPT PETITION NO.13/98  
IN  
ORIGINAL APPLICATION NO.1049/96.

Shri B.V. Pawar & anr. ....Applicant.

v/s

Min. of Defence & ore. ....Respondents.

CORAM: Hon'ble Shri Justice R.G. Vaidyanatha, V.C.  
Hon'ble Shri D.S. Basseja, Member(A)

TRIBUNAL'S ORDER :

DATE: 10.7.98

Heard Counsel for the parties. The Counsel for the applicant submits that the Respondents have since implemented the order, he does not want to press C.P.NO.13/98. Accordingly, C.P. 13/98 is disposed of as withdrawn.

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NO.CAT/BOM/JUDL/O.A.1049/96/1033/1034 DATE: 22/7/98

Copy to:

1. Shri S.P. SAXENA? Counsel for the applicant. *Parmanik  
22/7/98*
2. Shri R.K. Shetty, Counsel for the respondents.

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